

E.FIR No. 018677/2021
PS : Kamla Market
U/s 379 IPC

04.08.2021

(Through Video Conferencing)

Ld. PO is on leave today

Present: Ld. APP for State.
IO HC Devender Kumar from PS Kamla Market in person.

IO has moved an application seeking permission to interrogate accused Dinesh Mehta @ Raju, S/o Bahadur Singh, R/o MS-61, Block-MS, Gali no.2, Mohan Garden, Uttam Nagar Delhi. He submits that the accused was arrested in E.FIR no. 15656/2021 dt.15.06.2021, U/s 379/482/411 IPC, PS Moti Nagar and has disclosed his involvement in the present case.

Heard. Record perused. Grounds for seeking permission to interrogate found justified.

Application is allowed. IO is permitted to interrogate accused in the present case at Tihar Jail premises, where he is stated to be presently lodged, for 30 minutes.

Jail Superintendent concerned is directed to facilitate the said interrogation as per rules.

IO is at liberty to formally arrest the accused, if required.

In case the accused is arrested, he be produced before the Duty MM concerned within 24 hours of such arrest, as per law.

Copy of the order be given electronically to the IO.

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ASIWAL CHARU ASIWAL
Date: 2021.08.04
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(Charu Asiwali)
LMM/Central:
Delhi/04.08.2021

FIR No. 440/2021
PS : Sarai Rohilla
U/s 356/379/34 IPC

04.08.2021

(Through Video Conferencing)

Present: Ld. APP for State.
IO HC Krishan Kumar in person.

IO has moved an application seeking permission to interrogate and formally arrest accused, namely Suraj Kumar @ Manikant @ Mani, S/o Sh. Raman Singh @ Divakant, R/o 2/61, Om Vihar, Phase-5, Uttam Nagar, Delhi. He submits that the accused was arrested in DD no. 8 dt. 03.08.2021, u/s 41.1(D) Cr.P.C Crime Branch, Chankya Puri, Delhi and has disclosed his involvement in the present case.

Heard. Record perused. Grounds for seeking permission to interrogate found justified.

Application is allowed. IO is permitted to interrogate the accused in the present case at Tihar Jail premises, where he is stated to be presently lodged, for 30 minutes.

Jail Superintendent concerned is directed to facilitate the said interrogation as per rules.

IO is at liberty to formally arrest the accused, if required.

In case the accused was arrested, he be produced before the Duty MM concerned within 24 hours of such arrest, as per law.

Copy of the order be given electronically to the IO.

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Date: 2021.08.04
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MM-04/Central:
Delhi/04.08.2021

E.FIR no. 000188/2021
PS : Sarai Rohilla
U/s 457/380/411 IPC

04.08.2021

Through Video Conferencing

An application has been moved on behalf of applicant for release one LG LED/T.V on superdari.

Present: Ld. APP for the State.
Sh. A. Anand, Ld. Counsel for applicant.

Arguments heard.

It is submitted by counsel for applicant that applicant Chhotey Lal is the rightful owner of the above said LG LED/T.V. Photocopy of Aadhaar card and invoice filed by the applicant.

As per report of IO, he has no objection to release the LED/T.V make LG to applicant/ rightful owner on superdari.

Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the LED/T.V make LG (**as per reply filed by IO**) be released to the applicant to the satisfaction of IO/SHO. The IO/SHO is further directed to take photographs of LED/T.V and get the said photographs signed by the applicant on their rear. The photographs along with CD shall be filed by IO alongwith final report. IO is further directed to take address proof of the applicant before releasing the LED/T.V.

The application is disposed of accordingly. Copy of order be provided to the applicant on whatsapp/email.

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MM-04 (Central)
Delhi/04.08.2021

E.FIR No. 005522/2021

PS : Sarai Rohilla

U/s 379/411 IPC

04.08.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. DL5SAS-9637 on superdari.

Present: Ld. APP for the State.
Sh. Prashant Kumar, Ld. Counsel for applicant.

Submissions heard.

It is submitted by counsel for applicant that applicant Jyoti is the registered owner of the above said vehicle. Scanned copy of Aadhaar Card and RC filed by the counsel for applicant.

As per reply of IO, he has no objection to the release of vehicle on superdari to the applicant who is the rightful owner of the vehicle.

No useful purpose shall be served by retaining vehicle No. DL5SAS-9637 in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to **registered owner**. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant/**registered owner**. The photographs along with CD shall be filed with the final report.

The application is disposed of accordingly. Copy of order be provided to applicant/counsel.

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(Charu Asiwal)
MM-04/Central/THC
04.08.2021

E.FIR No. 017327/2021
PS : Sarai Rohilla
U/s 379 IPC

04.08.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. DL6SAV-8191 on superdari.

Present: Ld. APP for the State.
Sh. Santosh Anand, Ld. Counsel for applicant.

Submissions heard.

It is submitted by counsel for applicant that applicant Baijanath is the registered owner of the above said vehicle. Scanned copy of RC filed by the counsel for applicant.

As per reply of IO, he has no objection to the release of vehicle on superdari to the applicant who is the rightful owner of the vehicle.

No useful purpose shall be served by retaining vehicle No. DL6SAV-8191 in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to **registered owner**. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant/**registered owner**. The photographs along with CD shall be filed with the final report.

The application is disposed of accordingly. Copy of order be provided to applicant/counsel.

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(Charu Asiwali)
MM-04/Central/THC
04.08.2021

E.FIR No. 023480/2020

PS : Sarai Rohilla

U/s 379/411 IPC

04.08.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. DL9SBD-3559 on superdari.

Present: Ld. APP for the State.

Sh. Waiz Islam, Ld. Counsel for applicant.

Submissions heard.

It is submitted by counsel for applicant that applicant Mohd. Naeem is the registered owner of the above said vehicle. Scanned copy of Aadhaar Card and RC filed by the counsel for applicant.

As per reply of IO, he has no objection to the release of vehicle on superdari to the applicant who is the rightful owner of the vehicle.

No useful purpose shall be served by retaining vehicle No. DL9SBD-3559 in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to **registered owner**. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant/**registered owner**. The photographs along with CD shall be filed with the final report.

The application is disposed of accordingly. Copy of order be provided to applicant/counsel.

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MM-04/Central/THC

04.08.2021

FIR No. 230/2021
PS : Sarai Rohilla
U/s 356/379/411 IPC

04.08.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. DL3SBC-9500 on superdari.

Present: Ld. APP for the State.
Sh. A. Anand, Ld. Counsel for applicant.

Submissions heard.

It is submitted by counsel for applicant that applicant Mohd. Aslam is the registered owner of the above said vehicle. Scanned copy of Election Identity Card and RC filed by the counsel for applicant.

As per reply of IO, he has no objection to the release of vehicle on superdari to the applicant who is the rightful owner of the vehicle.

No useful purpose shall be served by retaining vehicle No. DL3SBC-9500 in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to **registered owner**. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant/**registered owner**. The photographs along with CD shall be filed with the final report.

The application is disposed of accordingly. Copy of order be provided to applicant/counsel.

CHARU ASIWAL
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Date: 2021.08.04
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(Charu Asiwali)
MM-04/Central/THC
04.08.2021